

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3951**

TO BE ANSWERED ON THE 20TH MARCH, 2018 /PHALGUNA 29, 1939 (SAKA)

HOUSING FACILITIES FOR CAPF

3951. SHRIMATI VASANTHI M.:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is considering to provide housing concession for Central Armed Police Forces (CAPF);

(b) if so, the details thereof;

(c) whether the CAPF personnel will be allowed to retain their accommodation beyond the three years stipulated period; and

(d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a)&(b): Consequent upon the acceptance of the recommendations of the 7th Central Pay Commission by the Government, sanction has been issued on 31.07.2017 for compensation for housing to Personnel Below Officer Rank (PBORs) of Central Armed Police Forces (CAPFs), Assam Rifles and NSG. An extract of relevant provisions is annexed.

(c)&(d): Ministry of Home Affairs have requested Ministry of Housing and Urban Affairs (MoHUA) to allow CAPFs personnel, who continue to remain posted in non-family stations, to retain their General Pool Residential Accommodation beyond three years.

Annexure to Lok Sabha Unstarred Question No. 3951 for 20.03.2018

Details of provision of compensation for housing to the PBORs of CAPFs, Assam Rifles and NSG, who are not provided with rent free accommodation or sanctioned HRA.

Whether the PBOR has any dependents	Field posting	Non-field posting	
		Staying in Barracks	Not staying in Barracks
Yes	Full HRA applicable at the Selected Place of Residence of the Dependents*	Reduced HRA applicable at the Selected Place of Residence of the Dependents**	Full HRA applicable at that place if government accommodation not available [#]
No	Full HRA applicable at Class Z city.	Reduced HRA applicable at the place of posting [@]	Full HRA applicable at that place if government accommodation not available [#]

An employee with dependents, during field posting or staying in Barracks as functional requirement will be eligible for accommodation for his dependents anywhere in the country.

**** Provided government accommodation is not available for the dependents at Selected Place of Residence. If government accommodation is available, no HRA is payable.***

***** Reduced HRA means rate of HRA applicable reduced by 5 percent. However, the reduced amount cannot be less than the lowest rate of HRA applicable to Class Z cities/towns. Allowance is available provided employee is required to stay in barracks as a functional requirement and government accommodation is not available for the dependents at Selected Place of Residence. If employee is staying in barracks by choice or government accommodation is available at Selected Place of Residence, no HRA is payable.***

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@ Reduced HRA means rate of HRA applicable reduced by 5%. However, the reduced amount cannot be less than the lowest rate of HRA applicable to Class Z cities/towns. Allowance is available provided employee is required to stay in Barracks as a functional requirement. If employee is staying in Barracks by choice, no HRA is payable.

Provided government accommodation is not available, else no HRA is payable.

The rates of HRA will not be less than Rs.5400/-, Rs.3600/- & Rs.1800/- at X, Y & Z class cities respectively.
